

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO. 22/2018  
IN  
O.A. NO.170/00369/2017

DATED THIS THE 06TH DAY OF SEPTEMBER, 2019

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI C.V. SANKAR, MEMBER(A)

Sri M.N. Narasimha Murthy,  
S/o N. Narasiyappa,  
Aged about 45 years,  
Working as Intelligence Officer,  
Office of the Additional Director General,  
Directorate of Revenue Intelligence,  
Zonal Unit, No.8 (2)P, Opposite to BDA Complex,  
1<sup>st</sup> Block, 3<sup>rd</sup> Stage, H.B.R. Layout,  
Kalyananagar Post, Bangalore-560 043.  
Residing at No.09, 'H' Block,  
Central Excise & Customs Staff Quarters,  
B.T.M. Layout, Bengaluru-560 068.

...Petitioner.

(Shri K.S. Ranjith)

V/s.

1.Dr. Hasmukh Adhiya,  
The Secretary,  
Ministry of Finance, Department of Revenue,  
Central Board of Excise and Customs,  
North Block, New Delhi – 110 001.

2.Ms. Vanaja Sarna,  
Chairman,  
Central Board of Excise and Customs,  
North Block,  
New Delhi – 110 001.

3.Shri Debi Prasad Dash,  
Director General,  
Directorate of Revenue Intelligence Hqrs.,  
7<sup>th</sup> Floor, 'D' Block, I.P. Bhavan,  
I.P. Estate, New Delhi-110 002.

4.Shri K. Raghu N. Chary,  
Chief Commissioner of Central Excise,  
Bangalore Zone,  
Central Revenue Buildings,  
Queen's Road,  
Bengaluru-560 001.

5.Shri Surjit Bhujabal,  
Additional Director General,  
Directorate of Revenue Intelligence,  
Zonal Unit, No.8 (2)P, Opposite to BDA Complex,

1<sup>st</sup> Block, 3<sup>rd</sup> Stage, H.B.R. Layout,  
Kalyananagar Post,  
Bangalore-560 043.

...Respondents.

(By Shri V.N. Holla, Standing Counsel for respondents)

O R D E R (ORAL)

HON'BLE DR K.B. SURESH, MEMBER(J)

The order dated 20.11.2017 in OA.No.369/2017 has been complied with. Therefore, Contempt Petition is dismissed. Notice discharged. No costs.

(C.V. SANKAR)  
MEMBER(A)

(DR. K.B. SURESH)  
MEMBER(J)

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Annexures referred to by the applicant in CP.No.22/2018

Annexure CP1: Copy of the order dated 20.11.2017 in OA.369/2017.

Annexure CP2: Copy of the representation dated 14.12.2017.

Annexures referred to by the respondents in the reply

Annexure R1: Copy of the High Court order dated 08.03.2018.

Annexure R2: Recruitment Rules for Inspectors of Central Excise, 2016.

Annexure R3: Letter C.No.II/27/15/2017 PCCO – Legal dated 04.04.2018 of the Office of Pr. Chief Commissioner of Central Tax, Bangalore Zone.

Annexures referred to by the respondents

Annexure A: Copy of letter F.No. A-59011/6/2008-Estt. Dated 01.09.2014 seeking comments from Commissioner of Central Excise, Bangalore-1.

Annexure B: Central Excise and Land Customs Department Inspector (Group C posts) Recruitment Rules 2002.

Annexure C: Supreme Court's Judgment in Union of India & ors. vs., Somasundaram Viswanath & ors (1988 AIR 2255, 1988 SCR Supl. (3) 146)

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